

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/ Jammu  
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Notification  
Srinagar, the 24<sup>th</sup> September, 2020

SO **296** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Shri Bansi Lal Naib Tehsildar, Cherji to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of his area.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sehti)  
Secretary to Government,  
Department of LJ&PA

NO:LD(P) 2020/03-Kishtwar

Dated: 24 -09-2020

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Principal Secretary to Government, Revenue Department.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
4. Divisional Commissioner, Jammu/ Kashmir.
5. Deputy Commissioner, Kishtwar. This is with reference to his letter No. ARA/K/20/102-103 dated 15-09-2020.
6. General Manager, Government Press, Srinagar for publication in an extra- Ordinary issue of the Government Gazette.
7. Shri Bansi Lal, Naib Tehsildar, Cherji, Kishtwar.
8. SO Section, Department of Law, Justice and PA ( W.7. S.C).
9. Concerned file.

(Shafiq Hussain Mircha)  
Deputy Legal Remembrancer,

24.09.2020